



2026:AHC:40422-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2822 of 2026

Khushi Patel

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashish Srivastava, Rama Kant Yadav, Sant Ram Nigam
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"a) issue a writ, order or direction in the nature mandamus directing the respondent nos.2 and 3 to conclude the fair and proper investigation in Case Crime No. 0003 of 2026, under Sections 85, 115(2), 352, 351(3) B.N.S. and 3/4 of Dowry Prohibition Act, Police Station Machali Shahar, District Jaunpur.

b) issue a writ, order or direction in the nature mandamus commanding the respondent authorities to arrest the respondent nos.4 to 9.

c) issue a writ, order or direction in the nature of mandamus commanding the respondent authorities to decide the representation of the petitioner dated 12.01.2026 expeditiously within time.

d) issue any other writ, order or direction in the nature of which this Hon'ble Court may deem fit and proper in the circumstances of the case.

e) award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 02.01.2026, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the

Senior Superintendent of Police, Jaunpur, District Jaunpur highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Jaunpur, District Jaunpur, the Senior Superintendent of Police, Jaunpur, District Jaunpur/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 23, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)